

## ACT No. XXI. OF 1852.

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*Passed by the Governor General of India in Council, on  
the 16th April 1852.*

*An Act to authorize the Employment of Uncovenanted Deputy  
Collectors in the Presidency of Bombay.*

**W**HEREAS the exigencies of the public Service require the employment of Uncovenanted Deputy Collectors in the Revenue Department within the Presidency of Bombay, It is hereby enacted as follows :

I. The Governor of Bombay in Council may appoint, in any Zillah or District within the said Presidency, one or more Uncovenanted Deputy Collectors, with the powers hereinafter mentioned.

II. Every person appointed a Deputy Collector under this Act shall, before entering upon the duties of his office, make and subscribe a solemn declaration to the same effect as the oath prescribed in Appendix A. annexed to Regulation XVI. of 1827 of the Bombay Code,—the words “the East India Company” being inserted in such declaration, instead of the words “the United Company of Merchants of England trading to the East Indies,” and the words “United Company” in the said oath contained, and such declaration shall be made and subscribed  
either

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either before Her Majesty's Supreme Court of Judicature for Bombay, the Court of Sudder Dewanny Adawlut of Bombay, any Judge on circuit in the Zillah in which such Deputy Collector may be appointed, the Judge, Collector, or Magistrate of that Zillah, or such other person as may be deputed or authorized by any order of the said Governor in Council to take or receive such declaration.

III. Deputy Collectors appointed under this Act shall discharge such of the duties and exercise such of the powers of the Covenanted Assistants in the Revenue Department, as shall be prescribed from time to time in each case by the Governor of Bombay in Council, and shall be subject to the same control and authority in all respects as such assistants respectively.

IV. Section XI. of Regulation XVI. of 1827, of the Bombay Code, shall be applicable to Deputy Collectors appointed under this Act, who shall hold their offices subject to the provisions of the said section.

V. No Deputy Collector appointed under this Act shall be dismissed from office without the sanction of the Governor of Bombay in Council. Whenever there is reason to believe that a Deputy Collector is disqualified, by neglect, incapacity, corruption, or other misbehaviour, for continuance in office, a report shall be made by his superior in the Revenue Department for the consideration and orders of the Governor of Bombay in Council, who shall be competent to suspend such Deputy Collector, and order a further inquiry into his conduct, or direct his immediate dismissal, as may appear just and proper.